

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 1334
TO BE ANSWERED ON 02.05.2016
SCHOOLS FOR STS

1334. SHRI Y.V. SUBBA REDDY:
SHRIMATI JYOTI DHURVE:
SHRIMATI P.K. SREEMATHI TEACHER:
SHRI PINAKI MISRA:
SHRI K. PARASURAMAN:
SHRI PANKAJ CHAUDHARY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of Eklavya Model Residential Schools (EMRS) and Kanya Ashram Schools (KAS) sanctioned for the welfare of Scheduled Tribes (STs) and the number of schools out of them presently functional in the country indicating the facilities including food and medical checkups available therein, State/UT-wise;
- (b) whether the Government proposes to set up more such schools and has also received proposals from various State Governments in this regard;
- (c) if so, the details thereof indicating the proposals sanctioned out of them and funds released thereunder during each of the last three years and the current year, State/UT-wise; and
- (d) the monitoring mechanism put in place to maintain standard of education in such schools along with the performance and achievements of the students in such schools in improving the quality of education amongst ST students?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

(a): The Ministry has sanctioned 227 EMRSs across the country so far under Grants under Article 275(1) of the Constitution. Out of which 137 EMRSs are reported to be functional as on date. A statement showing state wise number of EMRSs sanctioned and functional is at Annexure-I. As per Guidelines for EMRSs, a minimum of Rs. 42000/- per student per year is provided to the State Government for meeting recurring expenditure for running of EMRSs, which includes provision of food, medical check-up etc. As far as Kanya Ashram School is concerned, the Ministry provides grants to the State Government under a Centrally Sponsored Scheme 'Setting up of Ashram School in Tribal Sub-Plan Area' for construction of building but recurring expenditure is not provided. The maintenance and running of Ashram schools is the responsibility of the State Government. A total of 892 Ashram Schools including 298 Girls Ashram schools have been sanctioned so far by the Ministry. Out of which, construction work of 671 such schools have been reported to be completed. A statement showing state wise Ashram Schools sanctioned by the Ministry is at Annexure-II.

(b) & (c): Sanction of EMRSs / Ashram Schools is demand driven subject to availability of funds under the relevant programme (s). A total of 73 EMRSs have been sanctioned during last three years. A statement indicating State wise number of EMRSs and Ashram Schools sanctioned and amount released therefor during last three years to different States is at Annexure-III and Annexure-IV respectively.

(d): As per the provisions of the Guidelines for construction of EMRSs, the Ministry's support to the States for the EMRSs programme and its expansion is subject to the States ensuring high quality of management and running of the schools. Quality management indicates timely and smooth transition of funds allocated from the State Government to the management societies / schools; ensuring the recruitment of the desired number of teachers; ensuring the provision of medical facilities to staff and students; clean and hygienic surroundings and food for the children and providing a healthy, happy environment for the academic and overall development of the children.

Annexure-I

Annexure-I referred to in part (a) of the reply to the LSUQ No. 1334 to be answered on 02.05.2016

S No.	State	No. of EMRSs sanctioned	No of Schools reported to be functional (As on 31.03.2016)
1.	Andhra Pradesh	14	04
2.	Arunachal Pradesh	04	01
3.	Assam	03	0
4.	Bihar	02	0
5.	Chhattisgarh	16	12
6.	Gujarat	23	22
7.	Goa	1	0
8.	Himachal Pradesh	01	01
9.	Jammu & Kashamir	02	0
10.	Jharkhand	15	04
11.	Karnataka	19	04
12.	Kerala	02	02
13.	Madhya Pradesh	29	25
14.	Maharashtra	14	08
15.	Manipur	03	02
16.	Mizoram	06	01
17.	Nagaland	05	03
18.	Odisha	22	14
19.	Rajasthan	17	09
20.	Sikkim	03	02
21.	Tamil Nadu	02	02
22.	Telangana	09	07
23.	Tripura	04	04
24.	Uttar Pradesh	03	02
25.	Uttrakhand	01	01
26.	West Bengal	07	07
Total		227	137

Annexure-II

Annexure-II referred to in part (a) of the reply to the LSUQ No. 1334 to be answered on 02.05.2016

Status of the Ashram Schools sanctioned and construction completed from 2002-03 to 2015-16

Sl. No.	Name of the State Govt.	No. of Ashram Schools sanctioned			Status of the project	
		Boys	Girls	Total	No. of Ashram Schools completed	No. of Ashram Schools incomplete
1.	Andhra Pradesh	64	14	78	41	37
2.	Assam	0	1	1	0	1
3.	Chhattisgarh	85	49	134	86	48
4.	Gujarat	156	8	164	158	6
5.	Goa	0	1	1	0	1
6.	Jharkhand	2	0	2	0	2
7.	Karnataka	19	0	19	17	2
8.	Kerala	10	1	11	7	4
9.	Madhya Pradesh	155	87	242	193	49
10.	Maharashtra	87	8	95	87	8
11.	Odisha	0	97	97	53	44
12.	Rajasthan	0	9	9	0	9
13.	Sikkim	0	1	1	0	1
14.	Tripura	6	18	24	19	5
15.	Uttarakhand	9	3	12	10	2
16.	Uttar Pradesh	1	1	02	0	2
	Total	594	298	892	671	221

Annexure-III

Annexure-III referred to in part (b) & (c) of the reply to the LSUQ No. 1334 to be answered on 02.05.2016

No. of EMRSs sanctioned and fund released therefor

S.N.	States	2013-14		2014-15		2015-16	
		No. of Schools Sanctioned	Non Recurring	No. of Schools Sanctioned	Non Recurring	No. of Schools Sanctioned	Non Recurring
1.	Andhra Pradesh	-	-	10	3500.00	-	-
2.	Arunachal Pradesh	-	-	-	-	2	1600.00
3.	Assam	-	-	1	-	1	1200.00
4.	Bihar	-	-	2	500.00	0	800.00
5.	Chhattisgarh	3	2100.00	-	-	-	-
6.	Goa	-	-	-	-	1	400.00
7.	Gujarat	-	-	-	-	1	1200.00
8.	Jammu & Kashmir	-	300.00	-	-	-	-
9.	Jharkhand	2	725.00	6	3600.00	-	-
10.	Karnataka	-	-	7	2750.00	1	1600.00
11.	Madhya Pradesh	-	-	5	2120.00	4	5000.00
12.	Maharashtra	4	4400.00	3	3200.00	3	3300.00
13.	Mizoram	-	-	3	600.00	1	2300.00
14.	Nagaland	-	-	-	-	2	1600.00
15.	Odisha	-	-	-	-	6	4337.00
16.	Rajasthan	1	1199.80	-	-	-	-
17.	Sikkim	-	-	-	-	1	900.00
18.	Telangana	-	-	1	500.00	2	2300.00
Total		10	8724.80	38	16770.00	25	26537.00

Annexure-IV

Annexure-III referred to in part (b) & (c) of the reply to the LSUQ No. 1334 to be answered on 02.05.2016

No. of Ashram Schools sanctioned and fund released therefor

(Rs. in lakh)										
SL. NO.	NAME OF STATE/UT	2013-14			2014-15			2015-16		
		Amt.	School	Seat	Amt.	School	Seat	Amt.	School	Seat
1	Andhra Pradesh	371.88	Arrear	-	-	-	-	-	-	-
2	Assam	749.60	1	640	-	-	-	-	-	-
4	Goa	-	-	-	-	-	-	300.00	Arrear	-
5	Gujarat	-	-	-	1144.48	Arrear	-	-	-	-
9	Madhya Pradesh	-	-	-	1425.00	Arrear	-	-	-	-
10	Maharashtra	2474.63	8	3700	1000.00	Arrear	-	-	-	-
11	Odisha	2091.10	15	4500	-	-	-	-	-	-
13	Sikkim	575.28	1	420	-	-	-	-	-	-
14	Tripura	954.52	5	1000	954.52	Arrear	-	-	-	-
	Total	7217.00	30	10260	4523.99	-	-	300.000	-	-